

ACT No. XI OF 1904.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 25th March, 1904.)

An Act to revive and continue section 8B of the Indian Tariff Act, 1894.

WHEREAS it is expedient to revive and continue the duration of section 8B of the Indian Tariff Act, 1894, which was added by section 2 of the Indian Tariff (Amendment) Act, 1902, but expired in virtue of sub-section (2) of section 1 of the latter Act, from the thirty-first day of August, 1903 ; It is hereby enacted as follows :—

1. Section 8B of the Indian Tariff Act, 1894, is hereby revived and continued in force with effect from the first day of April, 1904.

Revival of section 8B, Act VIII, 1894.

2. Sub-section (2) of section 1 of the Indian Tariff (Amendment) Act, 1902, is hereby repealed.

Repeal of section 1 (2), Act VIII, 1902.